

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

OA. 1437 of 1996

Date of Order: 27.7.98.

Present: Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman.
Hon'ble Mr. S. Dasgupta, Administrative Member.

GAUTAM KR. MONDAL

-VS-

UNION OF INDIA & ORS.

For the petitioner: Mr. B.C. Sinha, counsel.
For the respondents: NONE.

O R D E R

S.N. Mallick, VC

The matter has come up for correcting a typographical error in the Order dated 14.7.98 on the verbal prayer of the 1d.counsel for the petitioner. Admittedly, the G.P.F. has already been released to the mother-in-law of the applicant which we noted in our earlier order dated 14.7.98 after hearing the 1d.counsel for both the parties.

^{but one}
In the last line of our order, there has been a typographical error. In the said order, it had been directed to the respondents to pay all the retiral benefits to the petitioner except the amount which has already been paid to his mother-in-law. But, due to typographical error, the word 'mother-in-law' has been omitted before the word of 'petitioner' in the second bottom line of the order. The same is corrected and the word 'petitioner' shall be read as "mother-in-law of " the petitioner and it shall be deemed to have been there from the date of passing the said order. The same be corrected accordingly.


(S. Dasgupta)
Member(A)


(S.N. Mallick)
Vice-Chairman.